


CORAM : Hon'ble Mr. P.H. Trivedi : Vice Chairman
Hon'ble Mr. P.M. Joshi : Judicial Member

11/04/1988

Heard Mr.D.T.Dave, learned advocate for the petitioner. The petitioner has been appointed as Casual labour on 18/2/1972 and work from him taken in various capacity. On 18/2/1972 he was appointed as Platform Porter at Bhavnagar and thereafter appointed as Bhisti at Dhola and thereafter he was appointed on 17/9/1984 as Khalasi, thereafter he appointed as Sealman by order dt. 17/9/1984, thereafter he was posted on 7/10/1987 as Hamal thereafter he made application on 15/12/1987 and he was posted in his original post as Khalasi but he is posted as call-boy. In this petition the petitioner says that he should be treated as Khalasi instead of call-boy. He has impugned the order dt. 15/12/1987 appointing him as Khalasi but treating him as call-boy. While deciding that the petitioner's petition is rejected as if has not disclosed any cause, we must observe that his application dated 15/12/1987 be disposed of by the authority. With this order the application is disposed of.


(P H Trivedi)
Vice Chairman


(P M Joshi)
Judicial Member